

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2023**

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **19.7.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Srishti Khidaria, Advocate, GUVNL  
Shri Anand K. Ganesan, Advocate, GUVNL  
Ms. Kriti Soni, Advocate, GUVNL  
Ms. Aishwarya Subramani, Advocate, GUVNL  
Shri Shreshth Sharma, Advocate, TPCL  
Shri Deepak Thakur, Advocate, TPCL  
Shri Neelkandam Rahate, Advocate, TPCL  
Shri Akash Lamba, Advocate, MSEDCL  
Shri Nikita Choukse, Advocate, MSEDCL  
Shri Gajendra Singh, WRLDC  
Shri Debjyoti Majumdar, WRLDC

**Record of Proceedings**

At the outset, the learned proxy counsel for the Respondent, TPCL, requested an adjournment of the hearing, on the ground of the non-availability of the arguing counsel. He, however, submitted that parties are mutually negotiating for an amicable settlement of the matter.

2. The learned Senior counsel for the Petitioner did not oppose the request of the Respondent TPCL for an adjournment. He, however, pointed out that though the Respondent TPCL has filed its reply on 'maintainability', it has not filed its reply 'on merits' despite the specific direction of the Commission, vide ROP of the hearing dated 20.4.2023. The learned Senior counsel accordingly



submitted that the Respondent may be directed to comply with the directions of this Commission.

3. The Commission, after hearing the learned counsel for the parties, adjourned the matter. The Commission also directed the Respondent TPCL to file its submissions on 'merits', if any, by **15.9.2023**, after serving a copy to the Petitioner, who may file its response to the same, on or before, **29.9.2023**.

4. The matter shall be listed for hearing on **11.10.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

